



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT :: : LEGISLATIVE BRANCH

NOTIFICATION

The 20th May, 2022

No. LGL.161/2021/35.- The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 17th May, 2022 is hereby published for general information.

ASSAM ACT NO. XIV OF 2022

(Received the assent of the Governor on 17th May, 2022)

THE ASSAM STATE COMMISSION
FOR MINORITIES (AMENDMENT) ACT, 2022

AN ACT

Preamble

Whereas it is expedient further to amend the Assam State Commission for Minorities Act, 2003, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act
No.XX of
2003

It is hereby enacted in the Seventy-third Year of the Republic of India as follows :-

Short title, extent and commencement

1. (1) This Act may be called the Assam State Commission for Minorities (Amendment) Act, 2022.
- (2) It extends to the whole of Assam.
- (3) It shall come into force on such date as the State Government may by notification in the Official Gazette appoint.

Amendment of section 2

2. In the principal Act, in section 2, for clause (d), the following shall be substituted, namely :-

“(d) “minorities” for the purpose of the Act, means communities notified as such by the Central Government under National Commission for Minorities Act, 1992 :

Provided that such communities have been residing within the State of Assam.”

Amendment of section 3

3. In the principal Act, in section 3, for sub-section (2), the following shall be substituted, namely :-

“(2) The Commission shall consist of a Chairperson and five (5) other members to be nominated by the State Government from amongst persons of eminence, ability and integrity :

Provided that the Chairman and five (5) members shall be from amongst the minority communities.”

GEETANJALI DAS SAIKIA,

Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.